वी. रघुनन्दन, आईटीएस सचिव V. Raghunandan, ITS Secretary



भारतीय दूरसंचार विनियामक प्राधिकरण महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग, (पुराना मिन्टो रोड), नई दिल्ली-110002

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Dated: 12.04.2024

F.No.C-9/(1)/2023-BBPA

To

The Secretary,
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan,
20 Ashoka Road,
New Delhi-110 001.

Subject-Recommendations on "Encouraging Innovative Technologies, Services, Use Cases and Business Models through Regulatory Sandbox in Digital Communication Sector" -reg.

The Department of Telecommunication (DoT) vide its letter No. 20-405/2013-AS-I (Vol.V) dated March 10, 2023 has *inter-alia* requested the Authority to furnish its recommendations as per Section 11(1)(a) of TRAI Act 1997, as amended, on "Recommendation on framework for Regulatory sandbox for emerging technologies, services, and business models in telecom sector".

- 2. Pursuant to this reference, Telecom Regulatory Authority of India (TRAI) issued a Consultation Paper on "Encouraging Innovative Technologies, Services, Use Cases and Business Models through Regulatory Sandbox in Digital Communication Sector" dated June 19, 2023, through which stakeholder's comments were sought on the draft framework.
- 3. Subsequently, the Central Government *inter-alia* made following provisions in the Telecommunication Act' 2023 notified on December 24, 2023:

"The Central Government may, for the purposes of encouraging and facilitating innovation and technological development in telecommunication, create one or more regulatory sandboxes, in such manner, and for such duration, as may be prescribed.

Explanation. — For the purposes of this section, the expression "regulatory sandbox" refers to a live testing environment where new products, services, processes, and business models which may be deployed, on a limited set of users, for a specified period of time, with certain relaxations from the provisions of this Act."

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- 4. Based on the reference received from DoT, stakeholders feedback, and in line with the definition of Regulatory Sandbox as provided in the Telecommunication Act' 2023, which emphasize on testing of new products, services, processes, and business models in live testing environment on a limited set of users for a specified period of time after obtaining certain regulatory relaxations, the Authority has finalized its recommendations on "Encouraging Innovative Technologies, Services, Use Cases and Business Models through Regulatory Sandbox in Digital Communication Sector".
- 5. In keeping with practice, a copy of this letter, along with recommendations, is being placed on the website of TRAI (www.trai.gov.in).

(V. Raghunandan)

Secretary

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